

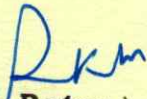
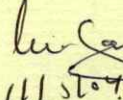
IN THE HIGH COURT OF SIKKIM

ORDER SHEET

.....Bail Application.....No. 1 of 2004
Nagain Rai & Others..... Petitioners/ Appellant

Versus

.....State of Sikkim..... Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1.	11.5.2004	<p>Heard Shri D. K. Singh, Counsel for the petitioners and Shri S. P. Wangdi, learned Advocate General for the State. Considering the facts and circumstances, I would direct release of all the petitioners each on furnishing bail bond of Rs.5000/- (five thousand) with 2 sureties of like amount to the satisfaction of the Chief Judicial Magistrate, Namchi in the case arising out of Namchi P. S. Case No.16(4)2004 dated 19.04.2004. The petitioners shall report at the local P.S. every Saturday between 2.00 p.m. to 4.00 p.m. during the period of investigation and shall not tamper the evidence or interfere with the investigation in any manner. They shall not also tutor or threaten any of the prosecution witnesses.</p> <p style="text-align: right;">  (R. K. Patra) Chief Justice </p>	<p>A Copy of order forwarded to Sessions Judge (S+M) on 11-5-04.</p> <p style="text-align: right;">  11/5/04 </p>